

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2024 AT 10:30 AM**

**C P No. 29/241/HDB/2021
AND**

**Cont. A (CA) 4/2024 & Intervention App (CA) 1/2024 in C P No. 29/241/HDB/2021
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Mukka Srinivas

...Petitioner

AND

Sri Sai Pavan Industries Pvt Ltd & Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

C P No. 29/241/HDB/2021

Learned Counsel Mr Rekhala Prabhakar, for the company petitioner present through Video Conference.

Learned Counsel Mr Abhishek Gupta, for Respondent Nos 1 to 5

Learned Counsel Mr Naresh Kumar Sangam, for Respondent Nos 6 to 8 present physically.

Learned Counsel Mr Y Suryanarayana, for respondent present physically.

Despite posting the matter as a last chance submission by the company petitioner has not made and an adjournment is sought for by the learned counsel Mr Rekhala Prabhakar. A memo filed giving reason for seeking adjournment. Perused the

memo the reason mentioned in the memo for adjournment is not acceptable.

Hence memo is rejected.

For hearing the respondents, matter adjourned to 02.05.2024.

Cont. A (CA) 4/2024

For hearing, matter adjourned to 02.05.2024.

Intervention App (CA) 1/2024

Learned Counsel Smt Sandhya Rani, for applicant present through Video Conference. Matter passed over.

Matter called again. At request to hear on maintainability as a last chance, adjourned to 02.05.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)